

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1798  
ANSWERED ON:03.12.2014  
DENIAL OF ADMISSION IN SCHOOLS UNDER RTE ACT  
Gaikwad Dr. Sunil Baliram

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that children with special needs are being denied admissions in various schools in clear violation of the Right of Children to Free and Compulsory Education Act;
- (b) if so, the number of complaints reported in New Delhi after the implementation of RTE Act;
- (c) the action taken by the Government against those schools; and
- (d) the steps being taken by the Government for strict implementation of the Act?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (c): The Government of National Capital Territory (NCT) of Delhi has reported that that Government is implementing the Right of Children to Free and Compulsory Education (RTE) Act, 2009 with sincerity and have passed specific orders on 30.04.2009 in which it has been reiterated to all Principals/Head of Schools, that children with disabilities should be considered for admission at any time during the academic year and should not be denied admissions. On 09.10.2014 the Government of NCT of Delhi has again directed all Deputy Directors of Education in all districts to ensure that no child with disability is denied admission in schools.

(d): The Government of NCT of Delhi has reported that School Management Committees constituted in government and aided schools are entrusted to take proactive measures to ensure that there is no violation of RTE Act, 2009. The Government of NCT of Delhi has also set up a decentralised grievance redressal mechanism under Section 32 of the RTE Act, 2009 vide order dated 25.04.2014. The State Commission for Protection of Child Right (SCPCR) for protection of child rights has also been set up by the Government of NCT of Delhi.